

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:2423

ANSWERED ON:22.07.2009

INDO-US NUCLEAR DEAL

Raghavendra Shri B. Y.;Sharma Shri Jagdish;Singh Shri Rajiv Ranjan (Lalan)

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) the present status of the Indo-US nuclear deal;
- (b) whether the US Government has put any conditions recently before implementing the Indo-US nuclear deal;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) whether there is any proposal under consideration of the Government to enact any law or to carry any amendment in the existing law relating to nuclear field;
- (e) if so the details thereof, including the benefits that are likely to accrue as a result thereof; and
- (f) the measures taken by the Government to implement the deal?

**Answer**

THE MINISTER OF STATE FOR SCIENCE & TECHNOLOGY AND EARTH SCIENCES (INDEPENDENT CHARGES), PMO, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PARLIAMENTARY AFFAIRS(SHRI PRITHVIRAJ CHAVAN)

(a), b & (c) The Agreement for Co-operation between the Government of India and the Government of USA Concerning Peaceful Uses of Nuclear Energy was signed on 10.10.2008 . On 6th December, 2008 diplomatic notes were issued by the Government of India and the United States of America, to bring this agreement into effect. Both the parties are committed to implement the Agreement on the agreed terms.

(d) & (e) Proposal to amend the Atomic Energy Act, 1962 and also a draft civil nuclear liability legislation are under consideration of the Government.

(f) In accordance with the Agreement for Co-operation between the Government of India and the Government of USA Concerning Peaceful Uses of Nuclear Energy, India and United States of America have appointed their respective points of contact for the Administrative Arrangement for effective implementation of the provisions of the Agreement.